

**SUPREME COURT OF INDIA**

Asstt. Commissioner, Trade Tax

Vs.

General Manager, B.S.N.L.

(Ruma Pal, A.R. Lakshmanan, Dalbeer Bhandari JJ.)

02.03.2006

**ORDER**

1. Leave granted in the special leave petitions.
2. Civil Appeals are disposed of in terms of the judgment delivered by us today in W.P. (C) No. 183/2003 etc. etc. titled Bharat Sanchar Nigam Ltd. and Anr. v. Union of India and Ors. Contempt Petn. No. 365/04 in WP(C) No. 183/03
3. Contempt petition is dismissed.